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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 198/9/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Parshwanath Enterprise.
V/s.
Anil Technoplus Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
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| 1. | A. R. Sheth | Adv. & Solicitor | Operational Creditor |  |
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2.

ORDER

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner.
None present for Respondent.

Copy of the certificate issued by HDFC Bank filed by operational creditor.

Proof of service of notice on Respondent not filed.

Notice sent by Registry not yet served.

List the matter on 22.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**